



## **The Birangana Sati Sadhani Rajyik Vishwavidyalaya Act, 2020**

Act 18 of 2020

### **Keyword(s):**

Court, Faculty, Campus, Hostel, Professional Institute

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# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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## NOTIFICATION

The 19th October, 2020

**No. LGL.19/2020/10.**— The following Act of the Assam Legislative Assembly which received the assent of the Governor on 12th October, 2020 is hereby published for general information.

**ASSAM ACT NO. XVIII OF 2020**

(Received the assent of the Governor on 12th October, 2020)

**THE BIRANGANA SATI SADHANI  
RAJYIK VISHWAVIDYALAYA ACT, 2020**

## AN ACT

to establish and constitute a teaching and research, unitary, non-affiliating residential Viswavidyalaya at Golaghat.

### Preamble

Whereas it is expedient to establish Birangana Sati Sadhani Rajyik Vishwavidyalaya, at Golaghat as a Viswavidyalaya, to constitute and establish a teaching and research, unitary, non-affiliating residential Viswavidyalaya at Golaghat.

It is hereby enacted in the Seventy-first Year of the Republic of India as follows:-

### Short title, extent and commencement

1. (1) This Act may be called the Birangana Sati Sadhani Rajyik Vishwavidyalaya Act, 2020
- (2) It extends to the whole of Assam.
- (3) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

### Definitions

2. In this Act, unless there is anything repugnant to the subject or context,-
  - (a) "State Government" means the Government of Assam;
  - (b) "Viswavidyalaya" means the Birangana Sati Sadhani Rajyik Viswavidyalaya;
  - (c) "Executive Council" and "Academic Council" means the Executive Council and the Academic Council constituted under sections 26 and 28 respectively;
  - (d) "Court" means the Viswavidyalaya court constituted under section 23 of the Act;
  - (e) "Department" means an academic department of the Viswavidyalaya and designated as such by it with reference to a subject or group of subjects of study in the Viswavidyalaya;
  - (f) "Faculty" means a Faculty of the Viswavidyalaya;
  - (g) "Unitary University" means a single campus offering both postgraduate and undergraduate instructions having a strong emphasis on research, it is a non-affiliating university in line with the National Education Policy 2020;

- (h) "Selection Committee" means the Selection Committee constituted under section 33;
- (i) "Statutes", "Ordinances" and "Regulations" means the Statutes, Ordinances and Regulations respectively, of the Viswavidyalaya made under this Act";
- (j) "Campus" means a campus of the in Birangana Sati Sadhani Rajyik Vishwavidyalay in Golaghat district;
- (k) "Constituent College" means a college which is a part of the Viswavidyalaya and imparting Under Graduate and/or Post Graduate level education as declared by the Viswavidyalaya;
- (l) "Hostel" means a unit of residence for the students of the Viswavidyalaya maintained by the Viswavidyalaya in accordance with the provisions of this Act;
- (m) "Professional Institute" means a constituent College imparting instructions in the professional subjects namely Law, Medicine, Engineering, Technology, Agriculture, Veterinary, Teachers training and such other subjects as may be prescribed from time to time as professional subjects under the statutes;
- (n) "Graduate" means a degree holder having a bonafide certificate of the Viswavidyalaya;
- (o) "Teachers" means Professors, Associate Professors or Assistant Professors of the Viswavidyalaya or a constituent College / Institute, if any;
- (p) "Viswavidyalaya Professor", "Associate Professor" or "Assistant Professor" means a Professor, an Associate Professor, an Assistant Professor for teaching and research in the Viswavidyalaya.

**Legal entity**

3. (1) The Chancellor, Vice-Chancellor and the Pro- Vice-Chancellor and the members of the Court, the Executive Council so long as they continue to hold such office or membership shall constitute a body corporate by the name of Birangana Sati Sadhani Rajyik Viswavidyalaya.
- (2) The Viswavidyalaya shall be a body corporate having perpetual succession and common seal and shall sue and be sued by the said name.

**Jurisdiction** 4. The jurisdiction of the Birangana Sati Sadhani Rajyik Viswavidyalaya shall extend to the whole of the State of Assam.

**Powers of the Viswavidyalaya** 5. The Viswavidyalaya shall have the following powers, namely:-

- (a) to provide for instructions in such branches of learning as the Viswavidyalaya may think fit, subject to concurrence of Government and to make provision for research and for the advancement and dissemination of knowledge;
- (b) to hold examinations and to grant, and confer degrees and other academic distinctions to persons who,-
  - (i) have passed a course of study in or prescribed by the Viswavidyalaya; or
  - (ii) are teachers in educational institutions under conditions laid down in the Statutes, Ordinances and Regulations and have passed the examination of the Viswavidyalaya under like conditions;
- (c) to establish within the Vishwavidyalaya area or outside that area, such field stations and specialised laboratories and such other units for research and instruction as are necessary for the furtherance of its objects;
- (d) to make arrangements of promoting health and general welfare of Students of the Vishwavidyalaya;
- (e) to co-operate with any other Universities, Authorities or Association or any other public or private Body having in view the promotion of purposes and objects similar to those of the Vishwavidyalaya or appoint one or more representatives of the Vishwavidyalaya to act upon any such Body, Authority or Assosiation for such purposes as may be agreed upon, on such terms and conditions as may from time to time, be prescribed;
- (f) to acquire , hold, manage and dispose of any property moveable or immovable, including trust or endowed property within or outside the Vishwavidyalaya area, for the purposes or objects of the Vishwavidyalaya and to invest any funds representing such property in such manner as the Vishwavidyalaya thinks fit;

(g) to borrow with the approval of State Government, on the security of the Vishwavidyalaya property, money for the purposes of the Vishwavidyalaya;

(h) to establish and maintain Colleges and Hostels;

(i) to regulate and enforce discipline among students and employees of the Vishwavidyalaya and to take such disciplinary measures in this regard as may be deemed necessary;

(j) to demand and receive payments of such fees as may be fixed as per the Ordinances.

**Viswavidyalaya to be Open to all classes, castes and creeds**

6. The Viswavidyalaya shall be open to all persons irrespective of gender, race, religion, caste or creed and it shall not be lawful for the Viswavidyalaya to adopt or impose on any person any test whatsoever of religious belief or profession in order to entitle him to be admitted thereto as a teacher or as a student or to hold any office therein, or to graduate or to enjoy or exercise any particular benefaction accepted by the Viswavidyalaya, where such test is made a condition thereof by any testamentary or other instrument creating such benefaction.

**Officers of the Viswavidyalaya**

7. The following shall be the Officers of the Viswavidyalaya:-

- (i) Chancellor;
- (ii) Vice-Chancellor;
- (iii) Pro-Vice-Chancellor;
- (iv) Registrar;
- (v) Academic Registrar;
- (vi) Dean, Research and Development;
- (vii) Controller of Examinations;
- (viii) Dean, Student Welfare;
- (ix) Finance Officer; and
- (x) Such other Officers in service of the Viswavidyalaya as may be declared by the Statutes to be the Officers of the Viswavidyalaya.

**The Chancellor**

8. The Governor of Assam shall be the Chancellor of the Viswavidyalaya.

**Powers and duties**

9. (1) The Chancellor shall have the right to cause an inspection to be made by such person or persons as he may direct the affairs of the Viswavidyalaya, its buildings, laboratories and equipments and of every institution maintained by the Viswavidyalaya and also of the examinations, teaching and other works conducted or done by the Viswavidyalaya and to cause an enquiry to be made in like manner in respect of any matter connected with the Viswavidyalaya.
- (2) The Chancellor shall preside over the convocations.
- (3) The Chancellor shall in every such case, give notice to the Executive Council of his intention to cause an inspection or enquiry to be made and the Executive Council shall be entitled to appoint a representative who shall have the right to be present and be heard at such inspection or enquiry.
- (4) The Chancellor may address the Vice-Chancellor with reference to the result of such inspection and enquiry and the Vice-Chancellor shall communicate to the Executive Council the views of the Chancellor with such advice as the Chancellor may offer upon the action to be taken thereon.
- (5) The Executive Council shall communicate through the Vice-Chancellor to the Chancellor such action, if any, as it is proposed to take or has been taken upon the result of such inspection or enquiry.
- (6) When the Executive Council does not within a reasonable time, take action to the satisfaction of the Chancellor, the Chancellor may, after considering any explanation furnished or representation made by Executive Council issue such directions as he may think fit and the Executive Council shall be bound to comply with such directions.
- (7) Expenses that may be incurred in connection with such inspection or enquiry and certified as such by the Chancellor shall be a charge on the Viswavidyalaya.
- (8) The Chancellor shall have such other powers as may be conferred on him by or under the provisions of this Act.
- (9) The Chancellor shall have the right to suspend or dismiss any of the authorities of the Vishwavidyalaya and to take measures for the interim administration of the Vishwavidyalaya provided that before taking any such

action the Chancellor shall give an opportunity to such authority to show cause as to why such an action should not be taken.

(10) Every proposal, for the conferment of an honorary degree shall be subject to confirmation of the Chancellor.

(11) An appeal shall lie to the Chancellor against any order of dismissal passed by the Executive Council or the Vice-Chancellor against any employee concerned.

(12) An appeal under sub-section (11) shall be filed within sixty days from the date of service of the order of dismissal on the employee concerned.

(13) The Chancellor shall have power to remove the Vice-Chancellor from office by an order in writing on charges of mismanagement of funds or misconduct or for any other good and sufficient reasons:

Provided that orders removing the Vice-Chancellor under this sub-section shall not be passed until such charges are proved by an enquiry conducted by a committee appointed by the Chancellor for the purpose:

Provided further that the Vice-Chancellor shall not be removed under this sub-section unless he has been given a reasonable opportunity of showing cause against the action proposed to be taken against him.

**Vice-Chancellor** 10. (1) The first Vice-Chancellor shall be appointed by the Chancellor on the recommendation of the Government for a term not exceeding two years.

(2) Subsequently, the Vice-Chancellor shall be appointed by the Chancellor on the recommendation of an Advisory Board constituted by the Chancellor for the purpose and consisting of three members of whom one member shall be elected by the Executive Council, one member shall be nominated by the State Government and one member shall be nominated by the Chancellor. The Chancellor shall appoint one of them as Chairman of the Advisory Board.

(3) The Advisory Board shall recommend a panel of names of three persons to the Chancellor who may appoint one of the persons recommended to be Vice-Chancellor. If the Chancellor does not approve any of the person recommended by the Advisory Board, he may call for a fresh recommendation.



**Powers and  
duties  
of Vice-  
Chancellor**

- (4) The Vice-Chancellor shall be a whole time officer of the Viswavidyalaya who shall hold office for a period of five years and shall be eligible for re-appointment.
  - (5) The Vice-Chancellor shall retire on the date when he attains the age of 70 years subject to the provision of sub-section (3).
  - (6) Whenever there is any temporary vacancy in the Office of the Vice-Chancellor by reasons for leave, illness or other causes, the Chancellor shall make such other arrangements as he may think fit for exercising the powers and performing the duties of the Vice-Chancellor during the absence.
11. (1) The Vice-Chancellor shall be the principal executive and academic officer of the Viswavidyalaya, and shall, in the absence of the Chancellor, preside at meetings of the Court and any convocation of the Viswavidyalaya. He shall be an ex-officio member and Chairman of the Executive Council, the Finance Committee, the Construction Committee, and of the Academic Council and shall be entitled to be present and to speak at any meeting of any authority or other body of the Viswavidyalaya. When present, he shall preside over all such meetings.
- (2) It shall be the duty of the Vice-Chancellor to ensure that the provisions of this Act, the Statutes, the Ordinances and the Regulations are faithfully observed.
  - (3) The Vice-Chancellor shall have the power to convene meetings of the Court, the Executive Council, the Academic Council, the Finance Committee, and the Construction Committee in consultation with the Chancellor.
  - (4) In any emergency which, in the opinion of the Vice-Chancellor, requires that immediate action should be taken, the Vice-Chancellor shall take such action as he deems necessary, and shall at the earliest opportunity thereafter report his action to the officer, authority or other body who or which in the ordinary course, would have dealt with the matter.
  - (5) When any such action taken by the Vice-Chancellor affects any person in the service of the Viswavidyalaya, such person shall be entitled to prefer an appeal to the Executive Council through the officer, authority or other body of the Viswavidyalaya within thirty days from the date on which such action is communicated to him.

- (6) The Vice-Chancellor shall give effect to any order of the Executive Council regarding the appointment, dismissal or suspension of an officer or a teacher of the Viswavidyalaya or regarding the recognition or withdrawal of the recognition of any such teacher and shall exercise general control in the Viswavidyalaya. He shall be responsible for maintenance of the discipline of the Viswavidyalaya.
- (7) The Vice-Chancellor shall exercise such other powers as may be prescribed by the Statutes and Ordinances.
- Pro-Vice-Chancellor** 12. (1) There may be one Pro-Vice-Chancellor, who shall be appointed by the Vice-Chancellor, under intimation to the Chancellor, from amongst the Professors of the Viswavidyalaya or any other Higher Education Institution (HEI) for a period of three years.
- (2) The appointment is co-terminus with the term of the Vice-Chancellor.
- (3) The Pro-Vice-Chancellor shall take up the responsibilities assigned to him by the Vice-Chancellor.
- (4) The Pro-Vice-Chancellor shall be a member of all the statutory bodies.
- Additional allowance to Pro-Vice-Chancellor** 13. The Pro-Vice-Chancellor shall be entitled to an additional allowance as proposed by the Vice-Chancellor, and approved by the Executive Council.
- Registrar** 14. (1) The Registrar shall be a whole time salaried officer of the Viswavidyalaya and shall be appointed by the Executive Council on such terms, conditions and remunerations as may be prescribed.
- (2) The term of the Registrar shall be for five years but he may be eligible for re-appointment.
- (3) The Registrar shall be the Ex-officio Secretary, of the Court, Executive Council and of the Construction Committee, provided that, notwithstanding anything contained in this Act, the Executive Council may, either for special purpose or in general, appoint any other officer of the Viswavidyalaya as Secretary. All communications in general shall be addressed to and on behalf of the Viswavidyalaya and shall be received by the Registrar.
- Powers and duties of the Registrar** 15. The powers and duties of the Registrar shall be the following :-

- (i) to be the custodian of the records, common seal and such other property of the Viswavidyalaya as the Executive Council shall commit to his charge and to manage such properties, records etc. ;
- (ii) to sign and verify all appointments, contracts and agreements made on behalf of the Viswavidyalaya and to act as Secretary of such other Committees as may be prescribed by the Statutes;
- (iii) to conduct the official correspondence of the Court and the Executive Council;
- (iv) to issue all notices convening meetings of all such Committees or Councils or Boards of which he is the Secretary;
- (v) to arrange for and superintend the examination of the Viswavidyalaya till such time when the Viswavidyalaya appoints other officers, if any, for this purpose;
- (vi) to perform such other work as may, from time to time, be prescribed by the Executive Council or assigned by the Vice-Chancellor;
- (vii) to represent the Viswavidyalaya in any Court of Law and to sue any party for any liability to the Viswavidyalaya and for breach of any contract entered into with the Viswavidyalaya.
- Academic Registrar** 16. (i) The Academic Registrar shall be appointed by the Registrar on recommendation of the Executive Council. He shall be the Secretary of the Academic Council and shall be responsible for preparation of curriculum, syllabus and text books for different courses of the Viswavidyalaya. The term of the Academic Registrar shall be for five years but may be reappointed if found eligible.
- (ii) The Academic Registrar shall support the Vice-Chancellor and the Registrar on all academic matters.
- Dean, Research and Development** 17. The Executive Council shall appoint the Dean, Research and Development from amongst the Professors of the Viswavidyalaya for a period of three years.
- Dean, Students Welfare** 18. The Executive Council shall appoint the Dean, Students' Welfare from amongst the Professors of the Viswavidyalaya for a period of three years.
- The Finance Officer** 19. (1) The Finance Officer shall be a whole-time salaried officer of the Viswavidyalaya and shall be appointed by the Executive Council for a period of five years on such terms, conditions and remuneration as may be prescribed. He may be eligible for re-appointment.

- (2) The Finance Officer shall exercise general supervision over the funds of the Viswavidyalaya and advice in regard to its financial policy. He shall be responsible for the preparation of balance sheet at the end of each financial year.
- (3) Subject to the control of the Executive Council, he shall manage the investments of the Viswavidyalaya and be responsible for the preparation and presentation of the annual estimates and statements of accounts, and for proper maintenance of the accounts.
- (4) Subject to the powers of the Executive Council, the Finance Officer shall be responsible for ensuring that all moneys are expended for the purposes for which they are generated.
- (5) The Finance Officer shall exercise such other powers as may be prescribed by the Statutes and the Ordinances.
- (6) The officer shall be responsible for audit of accounts of the Viswavidyalaya at least once every year and at intervals of not more than fifteen months. Audit shall be done by the Examiner, Local Accounts:

Provided that the Chancellor may, on the recommendation of the Executive Council in the case of casual vacancy, may ask the Registrar to perform the duties of Finance Officer.

**Controller of Examination**

20. (1) Controller of Examination shall be a permanent employee of the Vishwavidyalaya as selected according to the Vishwavidyalaya Ordinances.
- (2) It shall be the duty of the Controller of Examination to hold various examinations of the Viswavidyalaya, its constituent Colleges, if any.
- (3) The Controller of Examinations shall be the authority to hold examinations and shall ensure that the results are declared in time.

**Appointment of first officers**

21. The first Registrar, the first Finance officer and the first Controller of Examination shall be appointed by the Vice-Chancellor on the recommendation of the Government. The tenure of such officers shall be maximum for 2 years.

**Authorities of the Viswavidyalaya**

22. The following shall be the authorities of the Viswavidyalaya:-
  - (i) The Court;
  - (ii) The Executive Council;
  - (iii) The Academic Council;

- (iv) The Post Graduate Board;
- (v) The Under Graduate Board;
- (vi) The Board of Studies;
- (vii) The Finance Committee;
- (viii) The Selection Committees;
- (ix) Such other authorities as may be declared by the Statutes to be the authorities of the Viswavidyalaya.

The  
Viswavidyalaya  
Court

23. (1) The Court shall consist of the following members, namely:-

(A) EX-OFFICIO MEMBERS:

- (i) The Chancellor ----- Chairman;
- (ii) The Vice-Chancellor;
- (iii) The Pro-Vice-Chancellor;
- (iv) The Minister of Education, Assam;
- (v) The Registrar;
- (vi) Academic Registrar;
- (vii) The Controller of Examinations;
- (viii) The Finance Officer;
- (ix) Dean, Research and Development;
- (x) Dean Students' Welfare;
- (xi) The senior-most Secretary in the Education (Higher) Department of the Government of Assam;
- (xii) The Director of Higher Education, Assam;
- (xiii) The Director of Technical Education, Assam;
- (xiv) The Director of Medical Education, Assam;
- (xv) The Director of Agriculture, Assam;
- (xvi) The Director of Animal Husbandry and Veterinary, Assam;
- (xvii) The Vice-Chancellors of the Dibrugarh University;
- (xviii) President and Secretary, Birangana Sati Sadhani Rajyik Viswavidyalaya Teachers' Association;
- (xix) Two members nominated by the Executive Council;
- (xx) The Principals of the Constituent Colleges, if any;

- (xxi) Two Heads of the Academic Departments of Birangana Sati Sadhani Rajyik Viswavidyalaya only after commencement of regular classes (to be selected on the basis of seniority).

**(B) OTHER MEMBERS:**

- (i) Three persons distinguished in Literature/ Law/ Medicine/ Science/ Engineering/ Technology/ Commerce/ Public life nominated by the Chancellor;
- (ii) Two representatives with good records to be elected by the Post-Graduate Students of the Viswavidyalaya from amongst themselves:

Provided that a student to be so elected must have been a student of the Viswavidyalaya for at least one year prior to his election:

Provided further that no student who has taken more than one year in excess of the period prescribed for the course of which he is a student would be eligible for such election.

- (iii) Two members (one female) of the Dibrugarh University / Birangana Sati Sadhani Rajyik Viswavidyalaya Alumni (to be nominated by the Chancellor).

- (2) Save as otherwise provided and except that ex-officio members; student members and all other members shall hold office for a period of three years from the date of their election or nomination, as the case may be:

Provided, that no person nominated or elected in his capacity as a member of a particular body or as holder of a particular appointment shall be a member after he ceases to be a member of that body or holder of that appointment, as the case may be:

Provided further that any member elected or nominated under clause (B)(ii) above shall hold office for a period of one year only from the date of his election or nomination, as the case may be. He shall cease to be member of the Court on his ceasing to be a student of the Viswavidyalaya.

- (3) When a person ceases to be a member of the Court, he shall cease to be a member of any of the authorities or committees of the Viswavidyalaya of which he may happen to be a member by virtue of the membership of the Court.
- (4) With the approval of the Court, the Vice-Chancellor may remove an elected or selected member.

**Meeting of the Court** 24. The Court shall meet at least twice a year on dates to be fixed by the Vice-Chancellor in consultation with the Chancellor. One of such meetings shall be held in January and shall be called the Annual General Meeting. The Court may also meet at such times as it may, from time to time, determine.

**Powers and duties of the Court** 25. Subject to the provisions of this Act, the Court shall have the following powers and duties, namely:-

(i) to review, from time to time, the broad policies and programmes of the Viswavidyalaya and suggest measures for the improvements and development of such policies, programmes, works and other affairs;

(ii) to consider the annual report, the annual accounts, the audit report and the statement of the financial estimates, for the ensuing year, to approve the financial estimates, with such comments, if any, to express its views on the annual report and to suggest such measures as it may deem proper on the matters covered by them;

(iii) to approve, with or without modifications, the Statutes submitted by the Executive Council:

Provided that before making any modification to the Statutes submitted by the Executive Council, the Executive Council shall be given an opportunity to consider the modifications proposed by the Court and the Court shall consider the opinion expressed by the Executive Council on such modifications;

(iv) to consider the annual balance sheet prepared at the end of each financial year but not later than six months from the end of such financial year alongwith the Receipts and Payment Account and Income and Expenditure Account, which all should be in conformity with the existing accounting practices as notified from time to time by various oversight committees and the Government of India. These should be held up for review by the Finance committee before it is placed for scrutiny by the Executive Council and then for approval by the Court. Such audit report along with the audited financial statements shall form part of the annual report of the Viswavidyalaya and shall be placed in public domain for dissemination of information.

**Executive Council** 26. (1) The Executive Council shall be the Executive body of the Viswavidyalaya. It shall consist of the following members, namely:-

**(A) EX-OFFICIO MEMBERS:**

- (i) The Vice-Chancellor----- Chairman;
- (ii) The Pro-Vice-Chancellor;
- (iii) The Registrar;
- (iv) Academic Registrar;
- (v) Two Members of Assam Legislative Assembly;
- (vi) The Director of Higher Education, Assam;
- (vii) The Director of Technical Education, Assam;
- (viii) The Director of Medical Education, Assam;
- (ix) The Chairman, Board of Secondary Education, Assam;
- (x) Chairman, Higher Secondary Education Council, Assam;
- (xi) The Principal of Constituent Colleges, if any;
- (xii) President and Secretary, Birangana Sati Sadhani Rajyik Viswavidyalaya Teachers' Association.

**(B) OTHER MEMBERS:**

- (i) Two Heads of Departments of the Viswavidyalaya who are professors, to be selected by the Vice-Chancellor by rotation according to seniority for a period of three years;
- (ii) One Dean of Faculty to be selected by the Vice-Chancellor from the Deans of Faculties of the Viswavidyalaya for a period of three years, by rotation according to seniority;
- (iii) Two members to be elected by the Court from amongst its members at its Annual General Meeting other than employees and students of the Viswavidyalaya;
- (iv) Two teachers other than a Dean of Faculty of the Viswavidyalaya to be elected by the Academic Council from amongst such teachers who are its members;
- (v) Three persons of whom one shall be women to be nominated by the Chancellor;
- (vi) Two persons to be nominated by the State Government;



(vii) Two members (one female) from Dibrugarh University Alumni/ Birangana Sati Sadhani Rajyik Viswavidyalaya (to be nominated by the Vice Chancellor).

(2) Save as otherwise provided and except the ex-officio members, all other members shall hold office for a period of three years from the date of their election or nomination, as the case may be:

Provided that no person nominated or elected in his capacity as member of a particular body or as a holder of a particular appointment shall be member after he ceases to be member of that body or holder of that appointment, as the case may be.

(3) When a person ceases to be member of the Executive Council, he shall cease to be member of any of the authorities of the Viswavidyalaya of which he may happen to be a member by virtue of his membership of the Executive Council.

**Powers of  
Executive  
Council**

27. (1) The Executive Council shall hold, control and administer the property and funds of the Viswavidyalaya and shall appoint a Finance Committee to advise it on matters of finance consisting of six members of whom the Vice-Chancellor shall be the Chairman, the Finance Officer shall be the Secretary and the other four members shall be appointed as follows, namely :-

(i) two members to be elected by the Executive Council from among its members; and

(ii) two members to be nominated by the State Government one from the Finance Department and the other from the Education Department of the State Government.

(2) It shall do all acts appertaining or incidental to the construction of buildings, roads, tanks, pipelines and other structures of the Viswavidyalaya and for the purpose shall appoint a Construction Committee consisting of seven members of whom the Vice-Chancellor shall be the Chairman, the Registrar shall be the Secretary, the Finance Officer, a member and the remaining four members shall be appointed from among the members of the Executive Council with power to co-opt experts as members who shall have no power to vote:

Provided that at least one member of the Committee shall be appointed from amongst the members elected to the Executive Council by the Court.

- (3) It shall determine the form and regulate, the use of the Common Seal of the Viswavidyalaya.
- (4) It shall lay before the State Government annually a full statement of the financial requirements of the Viswavidyalaya.
- (5) It shall administer funds placed at the disposal of the Viswavidyalaya for any specific purpose including those given for the purpose of buildings, roads, tanks, pipelines and other structures of the Viswavidyalaya.
- (6) Subject to the provisions of this Act and the Statutes, it shall appoint the officers (other than the Chancellor and the Vice-Chancellor), teachers, office and technical staff and other employees of the Viswavidyalaya and define their duties and conditions of service and shall provide for the filling up of temporary vacancies.
- (7) It shall have power to accept, on behalf of the Viswavidyalaya, bequest, endowments, donations or transfer of any movable or immovable property.
- (8) It shall arrange for holding of conducting and publishing the results of the Viswavidyalaya examinations.
- (9) It shall, subject to the powers conferred by this Act on the Vice-Chancellor, regulate and determine all matters under this Act concerning the Viswavidyalaya in accordance with this Act, the Statutes and the Ordinances:

Provided that no action shall be taken by the Executive Council in respect to the numbers, qualifications or emoluments of teachers otherwise than in consultation with the Academic Council; and

- (10) It shall exercise all other powers of the Viswavidyalaya of which no specific provisions have been made in this Act or in the Statutes.

**The Academic Council**

28. (1) The Academic Council shall consist of the following members, namely:-

**(A) EX-OFFICIO MEMBERS:**

- (i) The Vice-Chancellor ----- Chairman;
- (ii) Pro-Vice-Chancellor;

- (iii) Registrar;
- (iv) Academic Registrar;
- (v) The Director of Higher Education;
- (vi) The Director of Technical Education, Assam;
- (vii) The Director of Medical Education, Assam;
- (viii) The Deans of Faculties;
- (ix) The Professors of the Viswavidyalaya;
- (x) The Viswavidyalaya Associate Professors who are Heads of Department of Teaching;
- (xi) The Librarian of the Viswavidyalaya;
- (xii) President and Secretary of Viswavidyalaya Teachers' Association;
- (xiii) The Principal of Constituent Colleges, if any.

**(B) OTHER MEMBERS:**

- (i) Persons not exceeding three, other than teachers of the Viswavidyalaya, appointed by the Chancellor being persons who by reasons of their possessing expert knowledge in subjects named for the purpose by the ex-officio members of the Academic Council are in the opinion of the Chancellor fitted to serve in the Council;
  - (ii) Two persons to be elected by the Court, who are not employees or students of the Viswavidyalaya; and
  - (iii) Two members (one female) of the Dibrugarh University/ Birangana Sati Sadhani Rajyik Unviersity Alumni (to be nominated by the Vice Chancellor).
- (2) Save as otherwise provided and except the ex-officio members, all other members shall hold office for a period of three years from the date of their election or nomination, as the case may be.
- (3) When a person ceases to be a member of the Academic Council he shall cease to be a member of any of the authorities of Viswavidyalaya of which he may happen to be a member by virtue of his membership of the Academic Council.

**Powers of the Academic Council**      29. The Academic Council shall have the following powers, namely:-

- (i) to advise the Executive council on all academic matters;
- (ii) to make proposals to the Executive Council for the institution of Professorship, Associate Professorship, Assistant Professorship or other teaching posts, and in regard to the duties and emoluments thereof;
- (iii) to submit to the Executive Council draft Regulations, regarding methods and manner of conducting examinations including setting up of Moderation Boards and to award in accordance with such Regulations, Fellowships, Scholarships, Medals and other rewards;
- (iv) to recommend examiners for appointments to be made by the Vice-Chancellor on receipt of report from the Faculties concerned;
- (v) to control the Viswavidyalaya Library, to frame Regulations regarding its use, and to appoint a Library Committee under the general control of the Academic Council to manage the affairs of the Library;
- (vi) to assign subjects to the faculties;
- (vii) to assign teachers to the faculties;
- (viii) to promote research within the Viswavidyalaya including the establishment of a Research Council and to obtain and examine the reports on such research from the persons employed thereon;
- (ix) to organise teaching in the Viswavidyalaya and to control the work of teachers and to organise convocation of the Viswavidyalaya; and
- (x) such other powers and duties as may be assigned to it under the Statutes.

- Faculties** 30. (1) The Viswavidyalaya shall include Faculty of Arts, Sciences, Teachers Education, Law, Medicine, Technology, Agriculture, Engineering, Commerce, Management Science, Mass Communication, Environmental Science and Indian Fine Arts and such other Faculties as may be prescribed by the Statutes. The Vishwavidyalaya shall be a multidisciplinary institution in line with National Education Policy (NEP) 2020.
- (2) Each Faculty shall, subject to the control of the Academic Council, have charge of teaching, the courses of study and the research work including delivery of consultancy services in such subjects as may be assigned to such Faculty by the Ordinances.

(3) Each Faculty shall consist of,-

- (i) a Dean of the faculty;
- (ii) the Heads of the Departments comprised in the Faculty;
- (iii) such teacher of subjects assigned to the Faculty as may be appointed to the faculty by the Academic Council;
- (iv) such teachers of subjects not assigned to the Faculty but having, in the opinion of the Academic Council, an important bearing on those subjects, as may be appointed to the Faculty by the Academic Council;
- (v) such other persons as may be appointed to the Faculty by the Academic Council on account of their possessing expert knowledge in a subject or subjects assigned to the Faculty.

**Powers of Faculty**

31. Subject to the provisions of this Act, each Faculty shall have the following powers, namely:-

- (a) to constitute the Committees of Courses and Studies in Departments assigned to it;
- (b) to recommend to the Academic Council the courses of studies for the different examinations, after consulting the Committees of Course and Studies;
- (c) to recommend to the Academic Council, after consulting the Committees of Courses and Studies, the names of the examiners in subjects assigned to the Faculty;
- (d) to recommend to the Academic Council the conditions for the award of Degrees, Diplomas and other distinctions;
- (e) subject to the control of the Academic Council to encourage research in subjects assigned to the Faculty; and
- (f) to deal with any other matters referred to by the Academic Council.

**Dean of faculty**

32. (1) There shall be a Dean of each Faculty who shall be responsible for the due observance of the Statutes, Ordinances and Regulations pertaining to the faculty. He /she shall be the Executive Officer of the Faculty and shall preside over its meeting.

(2) Each Faculty shall comprise such Departments of teaching as may be prescribed by the Ordinances. The Head of every such Department shall be Professor of the Department or, if there is no Professor, the Associate Professor. If there is more than one Professors, or more than one Associate Professors of a Department, the Vice-Chancellor shall appoint as the Head of the Department such one of the Professors or, if there is no Professor, such one of the Associate Professors as he thinks fit. The Head of the Department shall be responsible to the Dean for the organisation of the teaching in the Department and smooth running of the Department.

(3) The Dean of a Faculty be elected by the Faculty from among the Heads of the Departments of the Faculty and shall hold office for a period of three years or be nominated by the Vice-Chancellor from among the Professors of the Faculty.

**Selection Committee** 33. (1) There shall be a Selection Committee for making recommendations to the Executive Council for appointment of Professors, Associate Professors, Assistant Professors, Registrar, Finance Officer, Controller of Examinations, Librarian, Deputy Registrars, Deputy Controller of Examinations and other officers of the Viswavidyalaya as may be provided for by the Statutes consisting of the following members:-

- (i) the Vice-Chancellor as Chairman of the Selection Committee;
- (ii) three persons not holding any office of profit under the Viswavidyalaya of whom one to be nominated by the Chancellor, one to be nominated by the Executive Council and other to be nominated by the Academic Council;

(iii) the Registrar shall be the Member-Secretary of the Selection Committee except for the Selection Committee of the appointment of Registrar in which case the Vice-Chancellor shall nominate one person as Member-Secretary in consultation with the executive Council.

(2) In making recommendations for the appointment of Professors of the Viswavidyalaya, the Selection Committee shall have the Head of the Department concerned, if he is a Professor, one Professor of the Department to be nominated by the Vice-Chancellor and two persons not in the services of the Viswavidyalaya to be nominated by the Executive Council out of a panel of not less than five names of persons recommended by the Academic Council, who have special knowledge of the subject for which the Professor is to be selected.

(3) In making recommendations for the appointment of Associate Professors or Assistant Professors and other teachers of the Viswavidyalaya, the Selection Committee shall have the Head of the Department concerned, one Professor of the Department to be nominated by the Vice-Chancellor and two persons to be nominated by the Executive Council out of a panel of not less than five names of persons recommended by the Academic Council being persons not connected with the Viswavidyalaya, who have special knowledge of or interest in the subject for which the teacher is to be selected:

Provided that where the Executive Council proposes to make an appointment otherwise than in order of merit arranged by the Selection Committee the post of Professors, Associate Professors and Assistant Professors, it shall record its reasons in writing and submit them to the Chancellor who may approve the proposal or return it to the Executive Council for reconsideration. After reconsideration, if the Executive Council desires to pursue its original proposal, it shall refer the matter again to the Chancellor for his decision which shall be final:

Provided further that, where a Selection Committee recommends to the Executive Council the name of one person only and that person is not acceptable to the Executive Council, the Executive Council shall record its reasons in writing for not accepting the recommendation and direct the Registrar to advertise the vacancy again and convene a meeting of the Selection Committee for making fresh recommendation, and in so doing communicate to every member of the Selection Committee the reasons recorded as above:

Provided that at least two-third majorities of the Members of Executive Council is required to be present to decide against the decisions of Selection Committee. The Chancellor's nominee's presence is essential.

- (4) Where an appointment is to be made to a temporary vacancy of teacher of the Viswavidyalaya, the appointment shall be made, if vacancy is for a period of one year or more, on the recommendation of the Selection Committee in accordance with the provisions of the preceding sub-sections and no ad-hoc appointment shall be made by the Executive Council.
- (5) If a member of the Selection Committee is unable to attend, he may send his opinion in writing to the Vice-Chancellor and such opinion shall be taken into consideration by the Committee in making its recommendations.
- (6) If the Executive Council does not accept any of the recommendations of the Selection Committee it shall refer the matter to the Chancellor, stating clearly the reasons for not agreeing with the Selection Committee, and the decision given by the Chancellor thereon shall be final.
- (7) The Executive Council shall constitute one or more Committees for making recommendations to the Executive Council for appointment to other administrative posts and may prescribe by Ordinance the procedure and methods to be followed in making such recommendations.



**Students' Advisory Council**

34. (1) There shall be a Students' Advisory Council which shall consist of the following members, namely:-

- (i) the Dean Students' Welfare as the Chairman;
- (ii) the Director/Deputy Director of Students' Welfare as Ex-officio Treasurer;
- (iii) President and Secretary of the Viswavidyalaya Teachers' Association;
- (iv) President, Vice-President and Secretary of the Viswavidyalaya Students' Union;
- (v) Principals of the Constituent Colleges, if any;
- (vi) one student from each teaching faculty of the Viswavidyalaya to be elected as prescribed by the Statutes;
- (vii) six students, one from each of the six activities mentioned below who have shown outstanding performances in the following activities, to be nominated by the Vice-Chancellor, namely:
  - (a) Sports;
  - (b) National Service Schemes;
  - (c) National Cadet Corps;
  - (d) Cultural activities;
  - (e) Specially abled;
  - (f) Hobby clubs;
- (viii) four female students to be nominated by the Vice-Chancellor;
- (ix) the Director of Sports and Physical Education, if any;
- (x) the members of the Students' Advisory Council shall elect from amongst themselves the Secretary of the Council;
- (xi) two members ( one female) from Dibrugarh University/ Birangana Sati Sadhani Rajyik Viswavidyalaya Alumni (to be nominated by the Vice Chancellor)

(2) The term of the members of the Students' Advisory Council other than ex-officio members shall be one year.

- (3) The quorum to constitute a meeting of Students' Advisory Council, the rules of procedures and conduct of business to be followed at a meeting, the period within which a meeting shall be called and such other matter shall be prescribed by the Statutes:

Provided that no student shall be eligible to be or continue to be a member of the Students' Advisory Council unless he is enrolled as a student or after he attains the age of twenty five years. A student member shall cease to be such member if he fails to pass at the next Viswavidyalaya Examination.

Functions of  
Students'  
Advisory Council

35.

The functions of the Students' Advisory Council shall be as follows:-

- (i) to make recommendations to the Executive Council and the Academic Council in the matters affecting the students corporate life of the Viswavidyalaya in so far as it concerns the students and the co-curricular activities;
- (ii) all rules affecting discipline, welfare, sports, library, Management of Hostels, Students Home, extension work, social work, students' health, N.C.C, National Service Scheme etc. shall be placed before the Students' Advisory Council for its views before any decision is taken by the Executive Council;
- (iii) the Vice-Chancellor or any authority of the Viswavidyalaya may ask for the views of the Students' Advisory Council on any matter concerning the welfare of students;
- (iv) the Chairman of the Students' Advisory Council (SAC) shall be the Authority to decide whether a matter does or does not concern the students;
- (v) the Students' Advisory Council (SAC) shall frame its own rules of business and shall submit the same to the Executive Council for consideration and approval;
- (vi) Students' Advisory Council (SAC) shall have an office on the campus.

- Finance Committee** 36. There shall be a Finance Committee of the Viswavidyalaya consisting of the following members, namely:-
- (i) the Vice-Chancellor as Chairman;
  - (ii) two members elected from the Court from amongst its members;
  - (iii) two members elected by the Executive Council from its members;
  - (iv) one member nominated by the Chancellor;
  - (v) two members to be nominated by the State Government, one from the Finance Department and the other from the Education Department;
  - (vi) Finance (and Accounts) Officer;
  - (vii) Registrar (Administration).
- Powers of Finance Committee** 37. The powers of the Finance Committee shall be as follows:-
- (a) to examine the annual budget estimates and to give advice and suggestion to the Executive Council thereon;
  - (b) to make recommendations to the Executive Council relating to the Finance of the Viswavidyalaya;
  - (c) to examine every proposal for new expenditures involving sum of money exceeding rupees five lakhs and to advise the Executive Council thereon;
  - (d) to review the financial position of the Viswavidyalaya periodically;
  - (e) to suggest in general the means for the improvement of the financial position of the Viswavidyalaya;
  - (f) to consider and recommend revision of grades of pay and grades of pay of new posts to the Executive Council;
  - (g) to deal with such other matters relating to the financial matters of the Viswavidyalaya as may be prescribed by the Statutes and Ordinances.
- Viswavidyalaya Fund** 38. (1) The Viswavidyalaya shall have a Fund to be known as "Birangana Sati Sadhani Rajyik Viswavidyalaya Fund" to which shall be credited all its income, fees, fines, contributions, donations, loans and advances from any other sources.

(2) The Viswavidyalaya may also create by Ordinance made in this behalf one or more separate special funds for the administration of endowments, trusts or other grants for specific purposes.

(3) The State Government shall for the purpose of this Act, contribute annually to the Viswavidyalaya Fund so as to enable the Viswavidyalaya run smoothly and efficiently.

#### Accounts and Audit

39. (1) The Statement of Accounts of every completed financial year shall be placed for consideration of the Court together with the Audit Report in the next year. For this purpose the accounts shall be audited by a firm of Chartered Accountants subject to overall Audit Scrutiny by the Accountant General, Assam.

(2) Such Annual Statement of Accounts shall, together with copies of the audit report, be submitted, through the Executive Council, to the Court and to the State Government and thereupon, the State Government may publish the same in the Official Gazette.

(3) The Finance Committee of the Viswavidyalaya shall conduct half-yearly internal audit and the report of such audit shall be submitted to the State Government regularly.

(4) Notwithstanding anything contained hereunder, the State Government shall have power when deemed necessary to order an audit of the accounts of the Viswavidyalaya.

(5) The annual budget estimates, shall after these are finalized by the Executive Council, be circulated to the Chancellor and all members of the Court at least fifteen days before they are submitted to the State Government.

(6) The Viswavidyalaya shall obtain prior approval from the Finance (Budget) Department of the State Government for opening any account in a Nationalised Bank or any other Bank. The operation of such Account by the Viswavidyalaya shall be as per approvals accorded from time to time by the said Department.

#### Statutes

40. Subject to the provisions of this Act, the Statutes may provide for all/any of the following matters, namely:-

(i) the conferment of honorary Degrees;

(ii) the Institution of Fellowships, Scholarship, Exhibition and prizes;

(iii) the terms of office, the method of appointment and the conditions of service of the officers of the Viswavidyalaya;

- (iv) the designation and the powers of the officers of the Viswavidyalaya;
- (v) the constitution, powers and duties of the authorities of the Viswavidyalaya ;
- (vi) the establishment of constituent Colleges and Hostels and their maintenance;
- (vii) the constitution of Pensions, Insurance and Provident Funds for the benefit of the officers, teachers, clerical and other staff;
- (viii) the maintenance of a register of registered graduates; and
- (ix) all matters, which by this Act, are to be or may be prescribed by the Statutes.

**Framing of  
Statutes**

41. (1) The Hon'ble Governor of Assam and Hon'ble Chancellor of the Viswavidyalaya, Birangana Sati Sadhani Viswavidyalaya shall constitute a committee to prepare the draft Statute, Ordinance and Regulation. The Committee will submit the draft Statute to the Hon'ble Governor for approval for carrying out the provisions of this Act as may be provided for by the Statutes.
- (2) The draft Statutes or draft amendments may be approved or amended by the Court in the manner hereinafter provided that no draft Statutes or draft amendments to Statutes with financial implication shall be amended without further reference to the Executive Council,-
- (a) every draft of Statute proposed by the Executive Council shall be submitted to the Court for consideration. Such draft shall be considered by the Court at its next meeting. The Court may pass the Statute or may amend it or may return the Statute to the Executive Council for re-consideration;
  - (b) any draft of a Statute proposed by the Executive Council and rejected by the Court shall be submitted to the Chancellor whose decision shall be final;
  - (c) every Statute passed by the Court shall be submitted to the Chancellor who may give or withhold his consent or refer it back to the Court for reconsideration;
  - (d) a Statute passed by the Court shall have no validity until it has been assented to by the Chancellor;

(e) any member of the Court may propose to the Executive Council the draft of any Statutes; and the Executive Council shall submit such proposed draft to the Court with its comments.

**Ordinances** 42. Subject to the provisions of this Act, and the Statutes, the Executive Council may frame Ordinances to provide for all or any of the following matters, namely:-

- (i) the admission of students to the Viswavidyalaya and their enrolment as such;
- (ii) the courses of study to be laid down for all degrees and diplomas of the Viswavidyalaya;
- (iii) the conditions under which the students shall be admitted to the degree and diploma courses and the examinations of the Viswavidyalaya and shall be eligible for the Degrees and Diplomas;
- (iv) the conditions of residence of the students of the Viswavidyalaya;
- (v) recognition of the Hostels;
- (vi) the qualifying attendance required in the various courses;
- (vii) the extension of Viswavidyalaya teaching in any suitable centre within the State by means of Viswavidyalaya extension lectures or others;
- (viii) the emoluments and conditions of service of teachers of the Viswavidyalaya;
- (ix) the fees to be charged for study in the Viswavidyalaya and for admission to the examinations, degrees and diplomas of the Viswavidyalaya;
- (x) the formation of Departments of teaching in the Faculties;
- (xi) the constitution, powers and duties of the Boards of the Viswavidyalaya;
- (xii) the conduct of examinations; and
- (xiii) all matters which by this Act or the Statutes are to be or may be provided by the Ordinances.

**Regulations** 43. (1) Subject to the provisions of this Act, Statutes and Ordinances, each of the Authorities of the Viswavidyalaya may make Regulations consistent with this Act, the Statutes and the Ordinances, for the purpose of carrying out the duties and for exercising the powers assigned to the Authority concerned under this Act, the Statutes and the Ordinances.

(2) Without prejudice to the generality of the sub-section (1) above such Regulations may provide for all or any of the following matters, namely:-

(i) number of members required to form a quorum;

(ii) all matters which are required to be prescribed by the regulations under this Act, Statutes or the Ordinances;

(iii) all matters solely concerning the authorities and not otherwise provided for by or under this Act, Statutes or Ordinances.

(3) Notwithstanding anything contained in sub-sections (1) and (2) above, the Executive Council may direct, except the Court, to make such amendments and annulments of any regulations framed by the authority in such manner as it may specify:

Provided that any Authority which is dissatisfied with such directions of the Executive Council may appeal to the Chancellor and the decisions of the Chancellor given on the appeal shall be final.

Acts or proceedings not to be invalid by reasons of certain irregularities

44. No act or proceedings of the Viswavidyalaya or of any authority or Committee of the Viswavidyalaya shall be invalid merely by reasons of the existence of any vacancy or vacancies among its members or by reason of the invalidity of the election, nomination, appointment of any of its members or by reason of any irregularity in the manner of choosing a member.

Chancellor's decision to be final in certain matters

45. Whenever any question arises as to whether any person has been duly elected, appointed, chosen or nominated as, or is entitled to be a member of any Authority or Body of the Viswavidyalaya or whether any decision of any of the Authorities or of the Vice-chancellor of the Viswavidyalaya is in conformity with this Act, the Statutes and the Ordinances, the question shall be referred to the Chancellor whose decision shall be final.

Period of membership of the Authorities

46. (1) All ex-officio members of all authorities of the Viswavidyalaya shall hold office so long as they hold membership, offices or posts by virtue of which they become members of such Authorities.

(2) Save as otherwise provided in this Act, all other members of the Authorities of the Viswavidyalaya shall hold office for a period of five years or till the expiry of the term of

membership, whichever is earlier from the date of election, nomination, appointment or choosing of the members concerned.

**Delegation** 47. Subject to the provisions of this Act, with the previous approval of the Vice-Chancellor, the Registrar, may delegate any of his powers or duties conferred upon, imposed by or under this Act to an Officer under his direct administrative control.

**Transitory Provisions** 48. (1) The first Registrar nominated by Government, shall act as first Registrar of the Viswavidyalaya until a regular Registrar is appointed.

(2) The first Vice-Chancellor shall, within a period of three months from the date of his appointment or within such longer period, not exceeding six months from the date of his appointment as the Vice-Chancellor, may by notification, direct and with the assistance of a Committee consisting of not more than six members nominated by the Chancellor, cause the first Statutes, the first Ordinances and the first Regulation so framed to come into force with effect from the date of such publication as if they were framed or made under the provisions of the Act relating to them.

(3) The first Vice-Chancellor shall within three months or within such a longer period not exceeding six months as the State Government may, by notification direct, from the date of coming into force of the first Statutes, the first Ordinance and the first Regulation, cause arrangements to be made for constituting the first Court, the first Executive Council, the first Post-Graduate Board in accordance with the first Regulations.

(4) The State Government shall, by notification in the Official Gazette, appoint a date, and on and from such date the Authorities of the Viswavidyalaya shall commence to exercise the powers and duties conferred upon them by or under this Act, the first Statutes, and the first Regulations.

(5) The first Statutes, the first Ordinances and the first Regulations of the Viswavidyalaya shall remain in force until new Statutes, new Ordinances and new Regulations are made under the provisions of this Act.

(6) The first Vice-Chancellor may, subject to the sanction of the Chancellor appoint such administrative, ministerial and other staff as he deems necessary for giving effect to the provisions of this section.

(7) Notwithstanding that all the officers and members of the Authorities, constituting the Viswavidyalaya have not been appointed, nominated, chosen or elected, as the case may be,



the Viswavidyalaya shall be deemed to have come into existence on and from the date on which this Act comes into force.

- Appointment of Teachers** 49. (1) The teachers of the Viswavidyalaya may be appointed by the Executive Council after considering the recommendations of a Selection Committee consisting of the Vice-Chancellor and such other person or persons as per rules and regulations of the Viswavidyalaya.
- (2) The seniority of the teachers in the integrated degree and post-graduate course shall be maintained as per norms.
- (3) The headship in the department shall rotate every three years among those who are eligible for it.
- (4) The Viswavidyalaya shall not create any post without the approval of the State Government.
- State Government's power of supervision** 50. (1) If, at any time, the State Government is of the opinion that special reasons exist that in any respect the affairs of the Viswavidyalaya are not managed in furtherance of the objects for which any grant or donation is specifically made by the State Government, Public bodies or individuals, Viswavidyalaya Funds are misappropriated or misapplied, the State Government may indicate to the Executive Council such matter in regard to which the State Government desires explanation and call upon that body within reasonable time to offer such explanation as it may desire to offer, with any proposal which it may desire to make.
- (2) If the Council fails to offer any explanation or makes proposal or proposals which, in the opinion of the State Government is or are unsatisfactory, the State Government may issue such instructions, as may appear to them to be necessary and desirable in the circumstances of the case and the Executive Council shall give effect to such instructions.
- Emergency power of the State Government** 51. (1) If, at any time, it appears to be necessary and expedient in the opinion of the State Government, the State Government may with prior consultation with the Chancellor, by a notification published in the Official Gazette, suspend all or any of the powers of the Viswavidyalaya and other powers as may be ancillary to such powers and take over all or any of the powers of management, functions of such authorities or officers including holding, conduct and superintendence of and management, and appointment of any person or authority in connection with any or more examination or publication of the result of any such examination or to any

matter incidental thereto for such period as may be specified in the notification and may be specified in the notification and may be exercised by the State Government if and when necessary, during such period, in such manner and through such officers or authority as may be considered fit by the State Government.

- (2) Provisions of the Statutes, Ordinance and Regulations framed under this Act relating to any one or more of the matters referred to in the preceding sub-section may be amended for any of the purposes mentioned therein in such manner as may be decided by the State Government in prior consultation with the Chancellor and shall take effect accordingly for the purposes of exercising the powers under the preceding sub-section.
- (3) The State Government may constitute an Advisory Committee consisting of at least three persons who, in the opinion of the State Government are eminent educationists, for advising the State Government in the matter of discharging the powers, duties, functions and responsibilities in respect of which such powers are taken over by the State Government under sub-section (1) of this section.

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|-------------------------|---|
| Interpretation          | 52. If any dispute arises as to the interpretation of any of the provisions of this Act, the interpretation given by the Chancellor shall be final and binding to all concerned.  |
| Removal of difficulties | 53. If any difficulty arises as to the first constitution or reconstitution of any Authority of the Viswavidyalaya after the commencement of this Act or otherwise in first giving effect to the provisions of this Act, the State Government may, by order, remove the difficulties as it deems necessary for the purpose. |

**S. M. BUZAR BARUAH,**

Commissioner & Secretary to the Government of Assam,  
Legislative Department, Dispur, Guwahati-6.